

[English]

PROF. PREM KUMAR DHUMAL (HAMIRPUR): Sir, I am on a point of order. There is no Minister in the House now.

SHRI VAKKOM PURUSHOTHAMAN (ALLEPPEY): You will have to adjourn the House, Sir. Without the Minister how can it go on?

AN HON. MEMBER: They could have some Ministers of State. There are very capable Members available. (*Interruptions*)

[Translation]

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): I am present here at your disposal (*Interruptions*) Sir, I am listening to your points word by word very attentively. (*Interruptions*)

SHRI MAHESHWAR SINGH: Mr. Deputy Speaker, Sir, there is a large potential of power generation in Himachal Pradesh. It is a State which has the capacity to generate 21,000 MW power. But it is regretted that due to lack of funds only 27 per cent of the total capacity has so far been exploited. Work on most of the proposed projects has not yet been started. For example, the Larjée Hydél Project falls in Mandi Parliamentary Constituency. Survey of this project was completed long ago. It has the capacity of generating 126 MW power. Many years ago the former Chief Minister of Himachal Pradesh and the former Union Minister of Food and Civil Supplies had announced that work on Larjée Hydél Project would be started very soon. Six years have elapsed since the above announcement was made, but work on this project has not been started. An amount of about Rs. 30 crores are likely to be spent on this project. As such, through you, I would like to request the hon. Minister of Energy to allocate at least Rs. 5 crores to Himachal Pradesh so that work on Larjée Hydél Project could be started. Apart from that, there is also the Parvati Hydél Project, the survey of which was started in 1969. Mr. Deputy Speaker, Sir,.....

MR. DEPUTY SPEAKER: You are taking up each and every project.

SHRI MAHESHWAR SINGH; Mr. Deputy Speaker, Sir, survey of this project had been started in 1969, but the work has not yet completed even after a lapse of 21 years. I would, therefore, like to request that at least a sum of Rs. 5 crores may please be provided so that the survey work could be completed. Since time is short, I conclude with these words and take my seat.

18.57 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 26th March, 1990, and transmitted to the Rajya Sabha for its recommendations and to state that the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 26th March, 1990, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"